

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**T.A. No. 61/1101/2020**



This the 11th day of May, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)**  
**HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Sahil Khajuria, Age 29 years, S/o Sh. D N Khajuria, R/o Village Jakhb ar, Tehsil and District Kathua and 3 ors

.....Applicants

(Advocate:- Mr. H A Siddique-Not Present)

**Versus**

1. The State of Jammu and Kashmir through its Commissioner/Secretary, Revenue Department, Civil Secretariat, Jammu and 9 ors.

.....Respondents

(Advocate: Mr. Amit Gupta, learned A.A.G.)

**O R D E R  
[O R A L]**

**(Delivered by Hon'ble Mr. Anand Mathur, Member-A)**

Despite sending the link to the learned counsel for the applicant for joining the video conference and the case being listed in the regular cause list, he has not joined the video conference today.

2. On the last listed dates i.e. 16.09.2020 and 30.03.2021 also, nobody had joined the video conference on behalf of the applicant and the case was listed today i.e., 11.05.2021 for appearance of applicant. It seems that the applicant has lost interest in pursuing the matter. Accordingly, the T.A. is dismissed due to non appearance of applicant.

**(ANAND MATHUR)  
MEMBER (A)**

**(RAKESH SAGAR JAIN)  
MEMBER (J)**

*Manish/Shashi/Arun*